

ariat. particularly by the services running between Nodal-Sub-nodal termini and Central Terminal near Central Secretariat. In view of this establishment of new concentration points for Govt. employees are not considered necessary.

### Contamination of Baby Food

5143. SHRI SUSHIL BHATTACHARYA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) if M/s H.M.M. Ltd. have given up to the process of cleaning and sterilisation of Horlicks bottles before packing;

(b) if so, whether Government have given permission for the same ;

(c) if so, whether Government have taken into consideration the fact that manual packing of baby food keeps the scope of contamination open thus endangering the well being of babies, patients and convalescents;

(d) whether Government have received any representation in the matter; and

(e) if so, what steps have been taken by Government thereon ?

THE MINISTER FOR HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : (a) to (e) . The information is being collected and will be laid on the table of the Sabha.

### Murder Committed by Indian Doctors

5144. SHRI N.E. HORO :  
SHRI CHINTAMANI  
JENA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that an Indian Orthopaedic surgeon of All India Institute of Medical Sciences married a British National in London and he brutally murdered her the next day ;

(b) if so, whether any information has been received by the Indian Government from U.K. and if so, the details thereof ; and

(c) the reaction of Indian Government thereon ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO) : (a) and (b) . Government have been receiving reports on this case; but no reports have come from the U.K. authorities. The alleged murder was committed in Belgium.

(c) Our concerned security authorities are cooperating with the Belgian authorities in this regard.

### मुजफ्फरपुर-नरकटियागंज रेल लाइन

5145. श्री कमला मिश्र मधुकर :  
क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार मुजफ्फरपुर से नरकटियागंज तक बड़ी रेल लाइन (बाइगंज लाइन) बिठाने का है; और

(ख) यदि हां, तो इस बारे में क्या कार्यवाही की गई है अथवा करने का विचार है ?

रेल मंत्रालय तथा संबन्धीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) : (क) और (ख) : एकसौल-मुजफ्फरपुर आमान परिवर्तन के इंजीनियरों एवं मातायात सर्वेक्षण के पुनर्मूल्यांकन और अद्यतन के लिए एक संघीयित सर्वेक्षण-अनुमान की स्वीकृति अगस्त, 1980 के दौरान दी गई थी। अब यह विनिश्चय किया गया है कि वेतिया के रास्ते सगोलो-नरकटियागंज-वाल्मीकी नगरवहा खण्ड के आमान परिवर्तन के कार्य को सम्मिलित करने के लिए सर्वेक्षण के कार्य क्षेत्र का विस्तार किया जाये। सर्वेक्षण रिपोर्ट के प्राप्त होने पर इस बारे में आगे जांच की जाएगी और यदि इसे अर्थक्षेम पाया गया तो इस परियोजना को शुरू किया जाएगा बशर्ते कि इसे योजना आयोग द्वारा स्वीकृत कर लिया जाये और धन आवंटित कर दिया जाये।

### Proposal to Form Task Force in Major Ports

5146. SHRI R. P. SARANGI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is any proposal to form a task force in all major ports ;

(b) whether proposals suggestions have been invited from all Federations of Port and Dock workers :

(c) whether it is a fact that B.M.S. Federation has been excluded, if so, the reasons there or ;

(d) how the Board of Trustees are selected in the Major Port Trusts and Dock Labour Boards ; and

(e) how the labour representatives are taken in the port and Dock labour Board ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) The Government has decided to set up a Tripartite task force for ports and docks with a view to achieved greater production and productivity.

(b) Five Federations of the port and dock workers having sufficient representative character among the port and dock workers have been invited to send their nominees on the Task Force.

(c) The Bharatiya Port and Dock Mazdoor Sangh (B.M.S.) has not been invited to send name of its nominee due to its very low representative character among the port and dock workers.

(d) The trustees are appointed on the Board of Trustees in the Major Port Trusts in accordance with the provisions of the Major Port Trust Act, 1963 and the members on the Dock Labour Boards are appointed as per the provisions contained in the Dock Workers (Regulation of Employment) Rules 1962.

(e) The labour Trustees in the Port and Dock Labour Boards are appointed on the basis of the representative character of the Union of labour employed in the ports and docks which is determined with reference to verified membership of the Unions.